

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5008  
TO BE ANSWERED ON 31<sup>ST</sup> MARCH, 2017**

**SYNTHETIC MEDICINES**

**5008. SHRI B.V. NAIK:  
SHRI S.P. MUDDAHANUME GOWDA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether use of synthetic medicines has increased in the country and if so, the details thereof;
- (b) whether use of synthetic medicines have any adverse effect on health;
- (c) if so, the details thereof and the corrective steps taken by the Government in this regard;
- (d) the details of pharma companies that regulate the manufacturing and marketing of synthetic medicines in the country, State/UT-wise; and
- (e) the details of existing rules pertaining to such companies?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): No drug is 100% safe. Therefore, all drugs are approved and allowed to be manufactured and marketed in India based on their risk-benefit analysis. Further, no data is available with Central Drugs Standard Control Organization (CDSCO) which suggests increased use of synthetic drugs.

(d) & (e): The quality, safety and efficacy of medicines is regulated by the CDSCO and their manufacture, sale and distribution is regulated by the State Licensing Authorities under the Drugs & Cosmetics Act, 1940 and the Drugs & Cosmetics Rules, 1945.